

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 359
T.A. No.

1990

DATE OF DECISION 16.7.90

N K K Kurup Applicant (s)

Mr. M R Rajendran Nair Advocate for the Applicant (s)

Versus

~~UOI rep. by Secretary, Communication~~ Respondent (s)
New Delhi and others

Mr. K. Prabhakaran, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

The applicant challenges Annexure A-1 order transferring him from Kerala Circle to Maharashtra Circle.

2. We have admitted the application and passed interim order staying the impugned order.

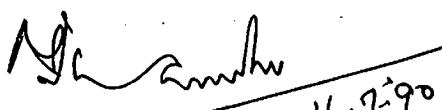
3. The respondents have filed a statement in which it has been stated that "as desired by this Hon'ble Tribunal for giving the applicant a posting in the Bombay City, the matter was considered by the petitioners herein and by order No. STAFF-B/AE 21/XXXIII/133 dated 14.6.1990, the respondent herein has been posted as Asst. General Manager (Planning) in the office of the General Manager (Dev), Maharashtra Telecom Circle, Planning Wing, Bombay-13."

4. Today when the case is taken up for hearing, the learned counsel for the applicant submitted that he has approximately three years to retire and the ^{in respect of charges} investigation ⁴ is pending against him and he has got some personal problems which compels him to continue in his native place. However, he is at present satisfied with the order passed by the respondents posting him at Bombay and he is accepting the same. But he has submitted that immediately after the completion of the investigation in respect of the matter pending against him, the respondents may consider his claim for posting in Kerala Circle in view of the compassionate grounds raised by him.

5. In view of the circumstances, we close the application with the observation that the prayer of the applicant for a posting in Kerala Circle is a matter which requires serious consideration by the respondents in the light of his personal problems. If the applicant files a representation stating all his grievances in this behalf, we hope, the respondents would consider the same sympathetically and dispose of it in accordance with law.

6. The O.A. is disposed of with the above direction.

7. There will be no order as to costs.


(N. Dharmadan)
Judicial Member

16.7.90


(S. P. Mukerji)
Vice Chairman
16.7.90

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